लिए अनुमति देने का प्रश्न पैदा ही नहीं होता । जमा से ज्यादा निकाली जाने वाली रकमें विभिन्न कारणों से, दिन प्रतिदिन घटती-बढ़ी रहती हैं । राजस्थान सरकार द्वारा जमा से अधिक निकाली गयी रकमें 1967 और उसके बाद के प्रत्येक वर्ष की अन्तिम तारीख को इस प्रकार थीं :---

(करोड़ रुपयों में)

		निक	(जमा से ज्यादा निकाली गयी रकम)		
1966-67	1				
1967-68	e.	۰.	3.43		
1968-69	0	÷	32.27		
1969-70	e.		21.98		

(ख) ऐसी किसी कठिनाई की सूचना नहीं मिली है।

f[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Overdrawalj from the Reserve Bank, above the permissible limits, are unauthorised and the question of allowing these does not arise. Overdrafts fluctuate from day-to-day due to various factors. Rajasthan Government's •overdrafts as at the end of each of the years since 1967 were as follows

(In crores of Rupees)

Amount of overdra				
*	. K			
÷	w.	3-43		
*	*	32.27		
	2	21.98		
	*	8 - 6 		

(b) No such difficulties have been reported.]

f [] English translation.

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INVESTMENT OF PUBLIC SECTOR FINANCIAL INSTITUTIONS

Oo. SHRI M. M. DHARIA : Will the PRIME MINISTER be pleased to state:

(a) the investments above Rs. 25 lacs made by the Life Insurance Corporation, the Unit Trust of India and other public sector financial institutions in the country since 1961 to the 31st December, 1969 in private sector concerns along with the names of such concerns; and

(b) the nature of such investments?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) and (b) It is not in the public interest to disclose the investments of the Life Insurance Corporation, Unit Trust of India and other public sector financial institutions in the individual concerns. The industry-wise details of investments made by the institutions are being collected and will be later laid on the Table of the Rajya Sabha.

NATIONALISED BANKS' ASSISTANCE TO WEST BENGAL FARMERS

91. SHRI SASANKASEKHAR SANYAL : Will the PRIME MINISTER be pleased to state the nature and the quantum of assistance given to cultivators in West Bengal through the nationalised banks since their nationalisation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : The nationalised banks have formulated schemes for the grant of credit to agriculture. These schemes are applicable to all States where the respective banks have offices. Under these schemes credit is being provided to agriculturists for investment in agricultural inputs like seeds, fertilisers, pesticides and agricultural implements like tractors and sprayers. Credit* is also being extended for irrigation facilities and for making improvements on the land for increasing agricultural production. Comparative figures of advances by nationalised banks to agriculturists of West Bengal as on the 30th June, 1969 i.e. a little before nationalisation and on the 31st December, 1969 (upto which figures are available) are given below :

nature of advances		June	1909	Decourses 1903	
nature of advances		No. of A/cs.	Balance out- standing	No. of A/cs.	Balance out- standing
Direct Finance to farmers .		947	147.82	6527	182.93

FINANCIAL AID TO SHRI K. K. JAJODIA

Writtt Answers

92. SHRI KB [SHAN KANT : Will the PRIME MI LISTER be pleased to state:

(a) whether it s a fact that Shri K. K. Jajodia of Lynx loi poration has recently been given any fi ancial aid by the public sector financial institutions; and

(b) if so, the extent thereof and the purpose for wh :h it was given?

THE MINIS' 'ER OF STATE IN THE MINISTR OF FINANCE (SHRI P. G. SETHI) : a) According to information ascert; md from the two All India public sec tr financial institutions namely, the Im us trial Finance Corporation of India md the Industrial Development Bank of India, no financial assistance has een given by either of them to Shri C. K. Jajodia of Lynx Corporation, or \bullet my industrial concern cither promoted >y him or by the Lynx Corporation.

(b) Does not irse.

RELIEF TO SMAL .-S:;ALE MANUFACTURERS OF A UMINIUM

93. SHRI BR. HMANAND PANDA : Will the PRIME MINISTER be pleased to state :

(a) whether it s a fact that the Small Scale manufactur rs of Aluminium have been permitted to pay central excise duty on tfyeir p oducts by way of setoffs on account of genuine difficulty in producing pri of of payment of duty on duty-paid ing >ts and billets used in the manufacture of their products;

(b) whether it s also a fact that upto 28th February, 1 70 the burden *of* duty on the extruded >r. iducts of small scale manufacturer pa ing duty by way of set-offs was slight • I :ss than on the similar

products of «the big industrialists but from 1st March, 1970 the former has to pay about Rs. 430 more on each metric tonnes of his extruded products; and

(c) if so, that steps have been taken to remove this discrimination and to afford relief to such Small scale manufacturers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) No, Sir, in the case of manufacturers paying duty on their products after claiming set off of duty to the extent leviable on curde aluminium, the requirement of producing the proof of payment of duty has been relaxed only in respect of old aluminium scrap and not in the case of ingots and billets.

(b) and (c) Yes Sir. With effect from 1-3-1970 the duty on aluminium products produced by all manufacturers has been increased; the actual extent of increase in duty in the case of each manufacturer would depend upon. the selling price of their products since the duty is now charged on *ad valorem* basis.

SRESHTHA HOUSE BUILDING SOCIETY

94. CHAUDHARY A. MOHAMMAD: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of meetings of the Executive Committee of the Sreshtha House Building Cooperative Society held during the year 1969-70;

(b) the number of meetings of the General Body held during the last three years of the above Society; and

(c) the area, location and the time by when land will be allotted to the above society?